

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

**Service Tax Miscellaneous Application No.77614 of 2019
(Withdrawal)**

(On behalf of Appellant)

And

Service Tax Appeal No.75232 of 2015

(Arising out of Order-in-Appeal No.132/RAN/2014 dated 14.11.2014 passed by Commissioner(Appeals) of Central Excise & Service Tax, Ranchi.)

Commissioner of Central Excise & Service Tax, Ranchi

(5A, Main Road, Ranchi, Jharkhand.)

...Appellant

VERSUS

M/s.Maniruddin

.....Respondent

(West Bokaro Colliery, Ghatotand, Ramgarh-825314, Jharkhand.)

APPEARANCE

Shri S.Mukhopadhyya, Authorized Representative for the Appellant (s)

NONE for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. MO/75085/2021

FINAL ORDER NO. FO/75373/2021

DATE OF HEARING : 13 July 2021

DATE OF DECISION : 13 July 2021

P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Appellant Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy circulated vide Board's instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019.

2. Shri S.Mukhopadhyay, Authorized Representative appeared on behalf of the Revenue. None appeared on behalf of the Respondent.

3. On perusal of records, I find that the amount involved in the present case is below the monetary limit of Rs.50.00 Lakhs which has

been notified vide Board's Instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

sm